

12.02 hrs.

PAPERS LAID ON THE TABLE

AIRCRAFT (AMENDMENT) RULES, 1978
THE MINISTER OF TOURISM AND
CIVIL AVIATION (SHRI PURU-
SHOTTAM KAUSHIK): I beg to lay
 on the Table a copy of the Aircraft
 (Amendment) Rules, 1978, (Hindi and
 English versions) published in Noti-
 fication No. G.S.R. 1147 in Gazette
 of India dated the 16th September, 1978
 under section 14-A of the Aircraft
 Act, 1934 together with an explana-
 tory note. [Placed in Library. See
 No. LT-2990/78].

NOTIFICATIONS UNDER CUSTOMS ACT,
1962 AND CENTRAL EXCISE RULES, 1944
AND ANNUAL REPORT OF INDUSTRIAL
FINANCE CORPORATION OF INDIA FOR THE
PERIOD ENDED 30-6-1978

THE MINISTRY OF STATE IN
THE MINISTRY OF FINANCE (SHRI
ZULFIQUARULLAH): I beg to lay
 on the Table:—

(1) A copy each of the following
 Notifications (Hindi and English ver-
 sions) under section 159 of the Cus-
 toms Act, 1962:—

(i) G.S.R. 561(E) published in
 Gazette of India dated the 23rd
 November, 1978 together with an
 explanatory memorandum regard-
 ing revised rate of exchange for
 conversion of Swiss Francs into
 India currency or *vice-versa*.

(ii) G.S.R. 563(E) published in
 Gazette of India dated the 29th
 November, 1978 together with an
 explanatory memorandum exempting
 rough uncut precious stones from
 whole of the auxiliary duty of cus-
 toms.

[Placed in Library. See No. LT-
 2991/78].

(2) A copy each of the following
 Notifications (Hindi and English ver-
 sions) issued under the Central Ex-
 cise Rules, 1944:—

(i) G.S.R. 1388 published in
 Gazette of India dated the 25th

November, 1978 together with an ex-
 planatory memorandum amending
 notification No. 68/71—CE dated the
 29th May, 1971 to incorporate an
 explanation defining the expression
 'flexible and 'rigid' for levy of ex-
 cise duty on plastics.

(ii) G.S.R. 1389 published in
 Gazette of India dated the 25th
 November, 1978 together with an
 explanatory memorandum amend-
 ing Notification Nos. 72/71-CE and
 75/71-CE dated the 29th May, 1971
 to insert an explanation clarifying
 the terms 'rigid' and 'flexible' for
 levy of excise duty on plastics.

(iii) G.S.R. 1390 published in
 Gazette of India dated the 25th
 November, 1978 together with an
 explanatory memorandum amending
 Notification Nos. 70/71-CE and
 70/71-CE dated the 29th May 1971
 to insert an explanation clarifying
 the terms 'flexible' and 'rigid' for
 levy of excise duty on plastics.

[Placed in Library. See No. LT-2992/
 78].

(3) A copy of the Annual Report
 (Hindi and English versions) of the
 Industrial Finance Corporation of
 India for the year ended the 30th
 June, 1978 along with the statement
 showing the Assets and Liabilities
 and Profit and Loss Account of the
 Corporation, under sub-section (3)
 of section 35 of the Industrial
 Finance Corporation Act, 1948.
 [Placed in Library. See No. LT-
 2993/78].

ASSENT TO BILLS

SECRETARY: Sir, I lay on the
 Table following two Bills passed by
 the Houses of Parliament during the
 current session and assented to since
 a report was last made to the House
 on the 1st December, 1978:—

1. The Employment of Children
 (Amendment) Bill, 1978.

2. The Additional Duties of Ex-
 cise (Textiles and Textile Articles)
 Bill, 1978.